

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 21875 OF 2015

Between:

Thirumala Cabs, Rep. By Proprietor M. Sunil Kumar aged 37 years, Thirumalai Thayar Nagar, Villianoor Road, Pudicherry, T/ADD, A Sector, Near Helipad Road, Naharlagun, Arunachal Pradesh State.

...PETITIONER

AND

1. State of Andhra Pradesh, Represented by the Principal Secretary, Transport, Roads and Buildings Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Government of Andhra Pradesh, Transport Bhavan, Somajiguda, Hyderabad.
3. State of Telangana, rep by the , Principal Secretary, Transport, Roads and Buildings Department. Secretariat, Hyderabad.
4. The Transport Commissioner, Government of Telangana, Transport Bhavan, Somajiguda, Hyderabad.
5. Union of India, Represented by the Secretary, Ministry of Road Transport and Highways, Transport Bhavan, New Delhi.
6. The Regional Transport Officer, Regional Transport Authority, Mahabubnagar, Telangana State.
7. The Motor Vehicles Inspector, Alampur Check Post Mahabubnagar Dist Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of writ of Mandamus or any other appropriate writ, direction or order declaring that the All India Tourist Vehicles of the petitioner bearing registration Nos. mentioned in the cause title shall not be

seized and detained under sub-section (1) of section 207 of the Motor Vehicle Act, 1988 by the respondents and their subordinates till the Central Government frames Rules prescribing the method and manner of seizure and detention of the All India Tourist Vehicles as enjoined under Sub-section (1) of Section 207 of the MV Act.,1988.

I.A. NO: 2 OF 2015(WPMP. NO: 28178 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents and their subordinates not to seize and detain the All India Tourist Vehicles of the petitioner bearing registration Nos. mentioned in the cause title under Sec. 207 (1) of the M.V. Act, 1988.

I.A. NO: 1 OF 2015(WPMP. NO: 28177 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 6th respondent to release the vehicle of the petitioner bearing No. AR02 3482 seized under Check Report No. TS506/July, 2015/5688 dated 10.7.2015 forthwith to the petitioner.

Counsel for the Petitioner : SRI B.SIVARAMAKRISHNAIAH

Counsel for the Respondents No.1,3,4,6&7: GP FOR TRANSPORT

Counsel for the Respondent No.2: GP FOR TRANSPORT

Counsel for the Respondent No.5 : SRI GADI PRAVEEN KUMAR (DY.SOL GEN)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.21875 of 2015

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Sivaramakrishnaiah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI B.SIVARAMAKRISHNAIAH, Advocate. [OPUC]
2. Two CCs to GP FOR TRANSPORT, High Court for the State of Telangana. [OUT]
3. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
4. Two CCs to GP FOR TRANSPORT (AP), High Court for the State of Andhra Pradesh. [OUT]
5. Two CD Copies.

BSK

LS

HIGH COURT

DATED:14/10/2024



ORDER

WP.No.21875 of 2015

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

9 copies
for
28/10/24